

[English]

University
Irregularities in Appointment in B.H.U.

2926. SHRI RAM DHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received complaints about irregularities in appointments of various posts in the Banaras Hindu University;

(b) If so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). The Government have recently received complaints about the alleged irregularities in appointments to the posts of Professor under the Programme of Biotechnology and the Department of Psychology in Banaras Hindu University. The University has been requested for a report on the complaints. Their comments are awaited.

Defence
Fire in Ordnance Factories

2927. SHRI KESHRI LAL: Will the PRIME MINISTER be pleased to state:

(a) the number of fire accidents in Defence Ordnance Factories in Kanpur during last one year;

(b) the details of the findings of the inquiry into the causes of the fires;

(c) the estimated loss in these fires; and

(d) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) One, Sir.

(b) No definite cause of the fire could be established .

(c) No loss sustained.

(d) Fire safety measures have been re-inforced.

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Reconstitution of Copyright Board

2928. DR. C. SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have reconstituted the Copyright Board;

(b) if so, the details thereof with background for such move;

(c) the criteria for appointing members and Chairman of this Board;

(d) the facilities and remuneration enjoyed by Chairman and Members of this Board;

(e) the Constitutional status of this Board; and

(f) the detailed functions of the Board and how the staff requirement of this Board are likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) As the term of the earlier Copyright Board had expired on 31.3.1989, Government has reconstituted Copyright Board vide notification No. L.S.O. 371 (E), dated 8.5.1990 for the period upto 31.3.1984. The composition of the Board is as follows:

1.	Shri P.B. Venkatasubramanian	—	Chairman
2.	Joint Secretary In charge of Copyright, Ministry of Human Resource Development, Department of Education.	—	Member
3.	Joint Secretary & Legal Adviser, Minister of Law & Justice (Department of Legal Affairs), Government of India.	—	Member
4.	Law Secretary, Government of Tamil Nadu.	—	Member
5.	Law Secretary Government of Bihar.	—	Member
6.	Law Secretary, Government of Kerala.	—	Member
7.	Secretary, Law and Parliamentary Affairs, Government of Meghalaya.	—	Member
8.	Secretary, Legal Department Government of Gujarat.	—	Member
9.	Law Secretary, Government of Jammu & Kashmir.	—	Member

(c) Section 11 of the Copy Act provides that the Central Government shall constitute a Board to be called the Copyright Board which shall consist of a Chairman and not less than two nor more than eight other members. The Chairman of the Copyright Board shall be a person who is, or has been, a Judge of the Supreme Court or a High Court or is qualified for appointment as a Judge of a High Court.

The past practice has been followed of appointing State Law Secretaries to the Board. The zonal factors and representation

of the State on previous Boards is taken into consideration.

(d) The Chairman is at present getting Rs. 2000/- p.m. as an honorarium with TA and DA as admissible to him under rules. He is also getting office expenses upto Rs. 600/- per month for his P.A. and Peon. The members of the Copyright Board are getting Rs. 200/- as honorarium for attending each meeting of the Copyright Board in addition to TA and DA provided to them by the concerned State/Central Government.

(e) The Copyright Board is a quasi-judicial body set up under Section 11 of the Copyright Act, 1957 and derives its authority from the provisions of the said Act.

(f) The functions of the Copyright Board under the Act include:

- (i) Determination of disputes arising under Section 6 of the Copyright Act, viz. whether sufficient copies of any work have been issued to constitute "publication" within the meaning of Section 3 of the Act or whether a work may be deemed to be first published in India under Section 5.
- (ii) Determination of disputes with respect to assignment of Copyright, under section 19A of the Act.
- (iii) Establishment of identity of the author of pseudonymous etc. work where required under the explanation to section 23.
- (iv) Power to order grant of compulsory licence under Section 31 or 31A.
- (v) Power to grant licence for translation under section 32.
- (vi) Power to grant licence to reproduce and publish works under Section 32-A.
- (vii) Determination of objections to published statements of Performing Rights Societies under Section 35.
- (viii) Power to order rectification of Register of Copyrights under section 50.
- (ix) Power to hear appeals against order

of Register of Copyrights, under section 72.

The office of the Registrar of Copyrights functions as the Secretariat of the Board.

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Defence Ammunition for Bofors Guns

229. SHRI YADVENDRA DATT: Will the PRIME MINISTER be pleased to state:

(a) whether a critical situation has arisen due to the non-availability of ammunition for the Bofors Guns; and

(b) if so, what steps Government have taken to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

[Translation]

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Security of Vice-Chancellors of Central Universities

2930. SHRI BRIJ BHUSHAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) whether special arrangements have been made for the security of Vice-Chancellors of Central Universities; and

(b) if so, the total monthly expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). According to the information furnished by Central Universities, most of the Universities have provided watch and ward/security arrangements at